

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 213/TT/2013

Subject : Determination of tariff in respect of RVPN owned transmission lines/system with the other states and intervening transmission lines incidental to inter-state transmission of electricity as per the Commission's order dated 14.3.2012 in Petition No. 15/SM/2012, for inclusion in the POC transmission charges in accordance with the 2009 Tariff Regulations

Date of Hearing : 25.3.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RVPN)

Respondent : Power Grid Corporation of India Limited & 4 others

Parties present : Shri Pradeep Misra, Advocate, RVPN
Shri Manish Athaiye, RVPN
Shri J.K. Bilkha, RVPN

Record of Proceedings

The petitioner has submitted reasons for not including "Bhiwadi-Badshahpur 220 kV line between Rajasthan and Haryana" even though it figures in the Commission's order dated 14.3.2012 in Petition No. 15/SM/2012. The petitioner has also enclosed approved summary of the ARR for 2013-14 for the entire transmission system of RVPN, approved by Rajasthan Electricity Regulatory Commission (RERC). The petitioner in its affidavit dated 23.1.2014 has submitted that RERC approves the ARR for the entire transmission network in the state and does not require capital costs of individual lines. It has further submitted that RVPN (and its predecessor RSEB) did not have robust systems, processes and accounting standards for accurate recording of asset-wise original capital expenditure, capitalization of initial spares, additional capital expenditure after the commissioning of the assets and expenditure incurred



on renovation and modernization of assets. The petitioner has requested the Commission to approve the Annual Fixed Charges claimed in the petition.

2. None appeared for the respondents.

3. The Commission directed RVPN to submit following information on affidavit before 16.5.2014:-

- a) Capital cost, duly certified by an auditor, if available;
- b) Funding pattern of the assets, i.e. the actual debt and equity considered towards the transmission assets as on date of commercial operation;
- c) Repayment schedule and interest rates of the loan(s) availed as per Form-13 with supporting documents;
- d) Cumulative depreciation against the assets as on 31.3.2012;
- e) Details of ARR approved by the SERC for FY 2009-10, 2010-11, 2011-12, 2012-13 & 2013-14, and details as per Table given herein below, separately for the respective years, containing total amount approved for the respective years:-

(FY _____)		ARR _____ (₹ in lakh)
SL. No.	LINE TYPE	Length*
		(CKt- Km)
1.	+500 kV HVDC	
2.	+800 kV HVDC	
3.	765 kV D/C	
4.	765 kV S/C	
5.	400 kV D/C	
6.	400 KV D/C Quad. Moose	
7.	400 kV S/C	
8.	220 kV D/C	
9.	220 kV S/C	
10.	132 kV D/C	
11.	132 kV S/C	
12.	66 KV	

* Total length in the State for which ARR has been approved



- f) In case norms for O&M have not been finalized by the SERC, actual audited O&M expenses for that fiscal year.
4. The Commission also directed CTU to provide latest available indicative cost for the type of lines in the above table.
5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

